

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4545
ANSWERED ON:21.02.2014
PRIVATE PRACTICE BY DOCTORS
Gangaram Shri Awale Jaywant

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has imposed ban on private practices by the doctors of Government hospitals;
- (b) if so, the details thereof;
- (c) whether any cases of running their own clinics by the doctors of Government hospitals have been reported;
- (d) if so, the number of such cases reported during each of the last three years and the current year along with the action taken by the Government against guilty doctors; and
- (e) the remedial steps taken by the Government in this regard?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a) & (b): Rule 14 of Central Health Service Rules, 1996 imposes ban on private practice of any kind, whatsoever including any consultation and laboratory practice by the doctors working under Central Health Service.
- (c) & (d): one case was reported during the year 2011, and two cases during the year 2012 and one case during the year 2013. However, there was no case reported during the current year (upto 15.2.2014).
- (e): The doctors are incentivised by payment of Non Practising Allowance (NPA) at the rate of 25% of the Basic Pay in lieu of private practices. However, penal action is taken against the guilty doctors as per CCS (CCA) Rules, 1965.